

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 126 of 2015

Dated: 29th February, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:

Uttar Haryana Bijli Vitran Nigam Ltd.Appellant(s)

Versus

Haryana Electricity Regulatory Commission & Anr.Respondent(s)

Counsel for the Appellant(s) : Mr. Raheel Kohli

Counsel for the Respondent(s) : Mr. Hemant Singh
Ms. Shikha Ohri
Mr. Tabrez Malwat for R.1

Mr. Harish Arora (Rep.) for R.2

ORDER

Mr. Harish Arora, Director of Herman Properties Private Limited – Respondent No.2 submits a letter addressed by Herman Properties Private Limited, which refers to Uttar Haryana Bijli Vitran Nigam Sales Circular No. 15/2015 dated 08.06.2015. He states that pursuant to this circular Respondent No.2 is prepared to furnish bank guarantee for 25% of the estimate in terms of paragraph no. 6 of the said circular. This letter is taken on record.

Learned counsel for the appellant seeks some time to obtain instructions from his client.

List the matter on **08.03.2016.**

(I. J. Kapoor)
Technical Member
ts/vg

(Justice Ranjana P. Desai)
Chairperson